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NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 40 of 2017 with TP No. 86/397-398/NCLT/AHM/2016 (New)

CP No. 4/397-398/CLB/MB/2015 (Old)

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.12.2017

Name of the Company:

Manak Shankar & Ors.

V/s.

Healthy Business Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

1. PAVANIS. CODIAWALA A

Advanced

Applicant Que andetes

2 DSHAN P. SHAH Advoct

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ORDER

None present for Original Petitioner. Learned Advocate Mr. Pavan Godiawala with Learned Advocate Mr. Ishan Shah present for Respondent No.4. None present for other Respondents.

Applicant in IA 40/2017 did not comply with the direction dated 12.10.2017.

Hence, applicant in IA 40/2017 is directed to serve copy of application to the original petitioners and other Original Respondents and file proof of service.

List the matter on 25.01.2018.

Mun

MANORAMA KUMARI MEMBER JUDICIAL BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 19th day of December, 2017.